

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (s)

Jagdish Prasad Yadav

Advocate for Applicant (s)

Respondent (s)

Union of India & Ors.

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

1-8-03

RA 15/2003 (OA 16/2003)

BY CIRCULATION

Perused the Review Application as also the order pronounced in OA 16/2003 on 4.6.2003.

2. All the points stated in the Review Application have been dealt with in the OA.

3. It is common knowledge that the scope of review is very limited. In the review proceedings, nothing can be re-argued nor any new contention be raised. See B.H.Prabhakar v. M.D.Karnataka State Coop. Apex Bank Ltd. - 2000 (4) SLR 529, Ajit Kumar Rath v. State of Orissa & Ors. - 2000 SCC (L&S) 192, and Subhash v. State of Maharashtra & Anr. - 2002 (1) ATJ 551.

4. It is not borne out that the error, said to be in the decision of the Tribunal, is plain and apparent. The Review Application is, therefore, liable to be dismissed and is hereby dismissed.

(AO 15/2003
16/2003
11/6/2003
dt 5-8-03)


(G.L.GUPTA)

11/7/03
VICE CHAIRMAN


(G.C.SRIVASTAVA)

MEMBER (A)